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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 2046/98

New Delhi, this the 14th day of December, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)  
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

Head Constable (Driver) Azad Singh No. 2047/SW-  
3994/P.C.R. son of Shri Daya Chand  
R/o village and P.O. Jharoda Kalan,  
P.S. Najafgarh,  
New Delhi. .... Applicant  
(By Advocate: Sh. N.S. Bhatnagar)

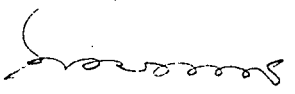
Vs.

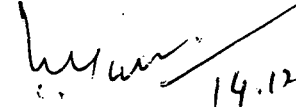
1. Union of India through  
The Additional Commissioner of Police,  
Operations,  
Police Headquarters,  
New Delhi.
2. Deputy Commissioner of Police,  
Police Control Room,  
Police Head Quarters,  
New Delhi. .... Respondents

O R D E R (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

Counsel for the applicant seeks permission to withdraw the OA as the appellate authority has set aside the punishment order and has directed reinstatement of the applicant in service. The permission sought for is granted and the OA is dismissed as withdrawn. The learned counsel for the applicant may, if he so chooses, file a copy of the said appellate order in the Registry.

  
( S.P. BISWAS )  
Member (A)

  
( T.N. BHAT )  
Member (J)

14.12.98

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